OPEN COURT



CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH

ALLAHABAD

DATED: THIS THE 17TH DAY OF MARCH 1998

CORAM

Hon ble Mr. S. Dayal AM Hon ble Mr. J.P.Sahrma JM

CIVIL MI C. CONTEMPT AFFLICATION 1708/93

TN

ORIGINAL APPLICATION NO. 818/92

G.C.Jain s/o Hira Lal Jain.

r/o 30-Chaturyana Laxmi Gate, Jhansi- - - - Applicant

C/A Sri Bashisht Tewari

Versus

- 1. Sri V.K.Agrawal, D.R.M., Central Railway, Jhansi.
- 2. Sri Rajendra Nath, Chief Personnel Officer, Central Railway, Bombay V.T.

\$. ---- Respondents

C/R Sr: V.K.Goel

ORDER

By Hon'ble Mr. S. Daval A.M.

This is a contempt petition filed under section 17 of the Administrative Tribunals Act 1985 praying for punishment of the Opposite parties for disobedience of order passed by the Tribunal in O.A.No.818/92 between G.C.Jain versus Union of India & another.

2. The order dated 29.9.92 was to the effect that the applicant should be treated as having worked as Chief law Assistant with effect from 17.11.1989 in the pay scale of 8.2000-3200 and he should be paid arrears of salary including all allowances within a period of 3 months.





The respondents have filed a counter reply in which they have mentioned that payments due to the applicant have already been made. The learned counsel for the applicant agrees with this contention of the respondents. Therefore, the case for contempt does not survive. Natices issued are discharged and the case consigned to the record.

Member (J)

Member (A)

SQI